

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 157/MP/2015**

- Subject : Petition under Section 79 (1) (b) of the Electricity Act, 2003 read with Article 13.2(b) of the Power Purchase Agreement dated 22.4.2007(as amended from time to time) seeking adjustment of tariff for increase/ decrease in revenue/costs of Coastal Gujarat Power Limited due to Change in law during the operation period for the financial year 2011-12, 2012-13 and 2013-14.
- Date of hearing : 23.7.2015
- Coram : Shri Gireesh B. Pradhan, Chairperson  
Shri A.K. Singhal, Member  
Shri A.S. Bakshi, Member
- Petitioner : Coastal Gujarat Power Limited
- Respondents : Gujarat Urja Vikas Nigam Limited and others
- Parties present : Shri Amit Kapoor, Advocate, CGPL  
Ms. Apoorva Mishra, Advocate, CGPL  
Shri Samir Malik, Advocate, CGPL  
Shri M.G. Ramachandran, Advocate, GUVNL  
Shri Ranjitha Ramachandran , Advocate, GUVNL  
Ms. Anushree Bardhan Advocate, GUVNL  
Shri Tarun Ahuja, Advocate, Rajasthan Discoms  
Ms. Superna Seshadri, Advocate, PSPCL

**Record of Proceedings**

Learned counsel for the petitioner submitted that the present petition has been filed under Section 79 (1) (b) of the Electricity Act, 2003 read with Article 13 (1) (b) of the Power Purchase Agreement for compensation on account of 'Changes in Law' during the operating period which have financial implication on the cost and revenue of Mundra UMPP. Learned counsel submitted that the copy of the petition has already been served on the respondents and requested the Commission to admit the petition.

2. Learned counsel for the Gujarat Urja Vikas Nigam Limited sought two weeks time to file reply to the petition.

3. Learned counsel for the Punjab State Power Corporation Limited requested for three weeks time to file reply to the petition.

4. After hearing the learned counsels for the parties, the Commission admitted the petition and directed to issue notice to the respondents.

5. The Commission directed the respondents to file their replies, by 14.8.2015 with an advance copy to the petitioner who may file its rejoinder, if any, by 25.8.2015. The Commission directed that due dates of filing the replies and rejoinders shall be complied with and no further extension on that account shall be granted.

6. The petition shall be listed for hearing on 3.9.2015.

**By order of the Commission**

**Sd/-  
(T. Rout)  
Chief (Law)**